

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:2217
ANSWERED ON:12.08.2011
LICENCE/LEASE UNDER MMDR ACT, 1957
Gaddigoudar Shri P.C.;Kodikunnil Shri Suresh

Will the Minister of MINES be pleased to state:

- (a) whether proper procedure is being followed for granting prospecting licence or mining lease in respect of mining of minerals specified in the First Schedule of the Mines and Minerals (Development and Regulation) Act, 1957;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of the conditions which are to be followed by a licensee or leasee after grant of the said licence or lease;
- (d) the details of cases where prospecting licences or mining leases have been reviewed by the Government for violation of conditions set out at the time of grant of licence or lease or otherwise during the last three years State-wise and the reasons therefor; and
- (e) the details of cases where licences or leases have been terminated after the review during the same period and the reasons in each case?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

- (a) & (b): All mineral concessions, including Prospecting Licence and Mining Leases for minerals are required to be granted in terms of the provisions of Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act) and the Rules framed thereunder. In case of minerals in the First Scheduled to the MMDR Act, 1957, prior approval of the Central Government is mandatory. In grant of prior approval, every effort is made to ensure that the proposals for grant of mineral concessions are in accordance with the proceedings given in Act and Rules, and proposals that do not confirm are rejected/returned.
- (c): All licence holders and lessees are required to comply with the conditions of the licence or lease deed, which are listed out in Rule 7 (for reconnaissance permit), Rule 14 (for prospecting licence) and Rule 27 (for mining lease) of the Mineral Concession Rules, 1960.
- (d) & (e): Since the licence or lease is granted by the State Government, violations of conditions of licence or lease is monitored by State Government and data is not centrally maintained.